

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE TWENTY SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT APPEAL NO: 1029 OF 2026

Writ Appeal under clause 15 of the Letters Patent Writ Appeal preferred against the order dated 20/08/2026 in W P No 27452 of 2026 and on the file of the High Court.

Between:

Yemujala Sesha Madhusudhan, S/o. Late Sri Ramulu, Aged about 62 years,
Occ. Business, R/o. H.No. 3-1-126/1, Ambasatram Street, Bhadrachalam,
Bhadradri-Kothagudem District-507111.

...APPELLANT /RESPONDENT No. 6

AND

1. Vattam Paparao, S/o. Ramachandrudu, Aged about 35 years, Occ. Business,
R/o. H.No. 6-1-265, Kunavaram Village, Manuguru Mandal, Bhadradri-
Kothagudem District

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary, Panchayat Raj and
Rural Development Department, Telangana Secretariat, Hyderabad.
3. The Agent to the Government / District Collector, Bhadradri Kothagudem
District, Kothagudem.
4. The Commissioner, Panchayat Raj and Rural Development. Telangana State,
Hyderabad.
5. The District Panchayat Officer, Bhadradri Kothagudem District

6. The Panchayat Secretary, Gram Panchayat Bhadrachalam Bhadrachalam
Mandal Bhadrachalam kothagudem District

...RESPONDENTS /RESPONDENTS 1to5

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned Order dated 20-08-2026 passed in W.P.No. 27452 of 2026, pending disposal of the Writ Appeal in this Honourable Court

Counsel for the Appellant: SRI T. VASANTHA RAO

Counsel for the Respondent No. 1: SRI. SUREDDY PRIYANKA

**Counsel for the Respondent Nos. 2to5: Ms. SHAZIA PARVEEN,
AGP FOR PANCHAYAT RAJ AND RURAL
DEVELOPMENT**

**Counsel for the Respondent No.6: SRI K. PRADEEP REDDY,
SC FOR GRAM PANCHAYAT**

The Court made the following: ORDER

Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj and Rural Development Department, appears for respondents No.2 to 5.

Sri K.Pradeep Reddy, learned Standing Counsel for Gram Panchayats, appears for respondent No.6.

2. The appellant, who is respondent No.6 in W.P.No.27452 of 2026, filed the present appeal assailing the judgment dated 20.08.2026 passed in the said writ petition, whereby the learned Single Judge relegated the writ petitioner, who is respondent No.1 herein, to the alternative statutory remedy available under Section 121 of the Telangana Panchayat Raj Act, 2018 (hereinafter referred to as, "the Act"), by approaching the District Collector, Bhadradi Kothagudem District, by filing an appropriate appeal within a period of four weeks and till then, the parties were directed to maintain *status quo* as on the date of the judgment in all respects in respect of the subject property.

3. The writ petitioner challenged the proceedings dated 20.03.2026 issued by respondent No.6 - Panchayat Secretary, Bhadrachalam Gram Panchayat, granting permission in favour of the appellant for constructing G+2 floors residential building and sought to quash the

same on the ground that the permission was without prior sanction of respondent No.3 – Agent to the Government/District Collector, Bhadradi Kothagudem District, under the Andhra Pradesh Scheduled Areas Land Transfer Regulation, 1959, without compliance of Section 4 of the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 and without proper layout approval. The learned Single Judge, taking into note the alternative statutory remedy available under Section 121 of the Act, did not enter into the merits of the case of the parties and instead relegated the writ petitioner to the statutory alternative remedy of filing an appeal before the District Collector, Bhadradi Kothagudem District.

4. Learned counsel for the appellant submits that the appellant has got a valid building permission. Therefore, the direction to maintain *status quo* till the filing of the appeal was not proper.

5. Learned counsel for the writ petitioner submits that the appeal has already been filed before the District Collector, Bhadradi Kothagudem District. Therefore, the appellant should not have any remaining grievance.

6. Since the appeal has already been filed as per the statement made on behalf of the writ petitioner, we do not find any basis for the appellant to further assail the impugned direction.

7. The writ appeal is accordingly disposed of without any interference. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- MOHD ISMAIL
DEPUTY REGISTRAR**

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SECTION OFFICER

To,

1. The Principal Secretary, Panchayat Raj and Rural Development Department, Telangana Secretariat, T.S., Hyderabad.
2. The Agent to the Government / District Collector, Bhadradi Kothagudem District, Kothagudem.
3. The Commissioner, Panchayat Raj and Rural Development. Telangana State, Hyderabad.
4. The District Panchayat Officer, Bhadradi Kothagudem District
5. The Panchayat Secretary, Gram Panchayat Bhadrachalam Bhadrachalam Mandal Bhadradi kothagudem District
6. One CC to SRI. T. VASANTHA RAO, Advocate [OPUC]
7. One CC to Ms. SUREDDY PRIYANKA Advocate [OPUC]
8. Two CCs to GP FOR PANCHAYAT RAJ AND RURAL DEVELOPMENT, High Court for the State of Telangana, at Hyderabad [OUT]
9. One CC to SRI. K. PRADEEP REDDY, SC FOR GRAM PANCHAYAT [OPUC]
10. Two CD Copies

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HIGH COURT

DATED: 22/09/2026

JUDGMENT

WA.No.1029 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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